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**HIGH COURT BAR ASSOCIATION OF MANIPUR**

Regd. No. 2113 of 1990

High Court Complex, Mantri Pukhri, Imphal - 795002, Manipur

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FOR THE TERM 2019-21**

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Shri. Kh. Samarjit Singh

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To

The Registrar General  
High Court of Manipur.

Dated : 26th Sept.2020

Subject : Request for adjournment  
of court proceedings in view of Covid 19  
pandemic

Sir,

While expressing profound gratitude to His Lordship, The Hon'ble Chief Justice of the High Court of Manipur for taking into consideration the earlier request made by the members of the Association to adjourn the Court proceedings in view of detection of Covid 19 positive cases within the premises of the High Court of Manipur, on behalf of the members of the High Court Bar Association of Manipur, the undersigned would like to state the following.

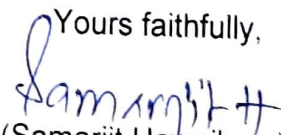
That it has been confirmed that several employees of the High Court of Manipur has been tested positive for Covid 19 from amongst those employees whose test results have been made available. Tests results of many of the employees are yet to be received. Many of the employees are yet to be tested.

As regards the members of the Bar, request has been made to the members to undergo testing and The Chief Medical Officer, Imphal East has been requested to make arrangements for Covid testing for lawyers practicing in the High Court and the tests are likely to be held within the next few days according to the available schedule.

Functioning of normal physical Court in the present scenario would pose an avoidable risk to the lives of the Advocates, litigants and employees of the High Court.

It is therefore requested to appraise the Hon'ble Chief Justice of the High Court of Manipur about the grave situation and to request His Lordship to kindly adjourn Court proceedings for till 5<sup>th</sup> October, 2020 as a precautionary measure.

Yours faithfully,

  
(Samarjit Hawaibam)  
Secretary

High Court Bar Association of Manipur